

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 311
IA-2228/2023
In
IB-575(ND)/2021

IN THE MATTER OF:

M/s. State Bank of India through Reshma Mittal
Vs
Rajesh Meena.

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 95 of IBC, 2016

Order delivered on 19.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the RP : Adv. Lalit Mohan, Adv. Videh Vaish and Adv. Aakansha

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **03.05.2024**.

Sd/-

(Court Officer)